#### **NOTICE**

Applications on the prescribed form are invited from the practicing advocates of this Court for appointment as Oath Commissioner for the year **2008**. The last date for submission of duly filled in application forms would be **September 15,2007**. The format of application can be obtained on the Website **www.allahabadhighcourt.in** or from Bar Association/Advocate Association.

To be eligible for appointment as Oath Commissioner, the applicant must be:

- (A) A practicing advocate at the High Court of Judicature at Allahabad or at its Bench at Lucknow with minimum practice of 1 year but not more than 3 years as on January 1<sup>st</sup> 2008.
- (B) A member of the High Court Bar Association or the Advocate's Association at Allahabad or the Oudh Bar Association/ Oudh Advocates Association at Lucknow.
- (C) Presently not an Oath Commissioner at any other place.

Irrespective of the preference indicated above, Hon'ble the Chief Justice may appoint any person, even if he is not an applicant for appointment as Oath Commissioner, whom his Lordship considers fit.

Membership of the applicant of either Bar Association or Advocates Association must be verified by the President/Secretary of the Association concerned.

The application form duly filled in must be submitted in the office of the Deputy Registrar (Admin) at Allahabad or the Registrar, High Court Lucknow Bench, Lucknow on or before **September15, 2007 any working day between 2.00 to 4.00 p.m.** Applications received thereafter shall not be entertained.

By order of the Court

Dated: August , 2007.

**Deputy Registrar (Admin.)** 

### No. /VIID-26Admin. (E-1) Section: Allahabad Dated: August 30, 2007

Copy forwarded for information and necessary action to:-

- (1) The Registrar, High Court, Lucknow Bench, Lucknow with the request to kindly circulate the notice amongst the advocates practicing in the Lucknow Bench of the Court.
- (2) The Secretary, High Court Bar Association, Allahabad.
- (3) The Secretary, Advocates Association, High Court, Allahabad.
- (4) Notice Board for display.

**Assistant Registrar (Admin.)** 

<u>Form No</u>		
----------------	--	--

# APPLICATION FOR NON-OFFICIAL OATH COMMISSIONER

1.	Full Name of applicant: Sri/Smt./Km. (In Block Capital Letters)	:	•••••••••••••••••••••••••••••••••••••••	Affix a Seli Attested Passport siz recent colour photograpl	
2.	Full Name of Father/Husband (In Block Capital Letters)	:	Sri		
3.	Date of Birth	:			
4.	Marital Status (Married/Unmarried)	:			
5.	Physically Handicapped/Senior Citizen (Certificate to be enclosed)	:			
6.	Local Address	:			
7.	Permanent Address	:		•••••	
8.	Local Telephone Number or Contact Number	:		•••••	
9.	Enrollment Number & Date of Enrollment (Enclose photocopy of Certificate issued by the Bar Council of Uttar Pradesh)	:		•••••	
10.	Chamber Number or place of sitting in High Court Allahabad/Lucknow.	:		•••••	
11.	Date of Enrollment in the Bar Association (Alongwith the photocopy of Identity Card).	:		•••••	
12.	Length of Practice (In the High Court)	:			
13.	Any other circumstances which may merit consideration for the applicant being appointed as Oath Commissioner.	:			
14.	Past experience as Oath Commissioner, if any (Mention the year/years).	:	•	•••••	
15.	Have you ever been delisted or debarred by the Court, if so, details thereof.	:		•••••	
16.	Whether any Criminal Case or investigations is pending against the applicant? If so, its	:			

## **DECLARATION**

- 1. I, hereby declare that the information furnished is true and correct and that nothing is false and nothing material has been concealed.
- 2. I also declare that I have read the provisions in order XIX CPC as amended by Allahabad High Court and the Rule contained in Chapter IV of Rules of Court, 1952, Volume- 2, the conditions prescribed for the Oath Commissioner and shall abide by the same.
- 3. I further declare, in case I am appointed Oath Commissioner I shall observe the following conditions strictly: -
  - (a) I shall attend to the duties as assigned and the time fixed by the Incharge Oath Commissioner.
  - (b) I shall maintain proper accounts of the affidavits sworn before me and the amount realized.
  - (c) I shall furnish the figures by the 7<sup>th</sup> day of the succeeding month to the cashier, and shall get my registers accounts/checked by the Incharge Oath Commissioner.
  - (d) I shall deposit the amount of excess money realized by me as per the calculation and declaration of the share within a week thereafter.
  - (e) I shall be liable to be removed from the list of Oath Commissioner and to such action as Hon'ble the Chief Justice may prescribe in case of default of the above conditions.

Dated: Place:	
	Signature of the Applicant
I,	President/Secretary,
High Court Bar Association/Adv	ocates Association, Allahabad/ Oudh
Bar Association, Lucknow/Oudh A	Advocates Association, Lucknow verify
that the applicant is the bonafide Association.	member of the above-mentioned Bar

President / Secretary

### **Nota Bene:**

- 1. Affix a self attested, Passport size recent COLOURED photograph at the place indicated above.
- 2. Any application without requisite enclosures shall not be entertained.
- 3. The applicant must make his signature on each page of the application form failing which their application shall not be considered.